

[Shri F. A. Ahmed]

So far as the formation of the Oil Corporation is concerned, this matter is referred to us and this is under examination with the Planning Commission. We shall certainly take the views of the State Government into consideration, before we take a final decision in the matter.

So far as decrease in the supply of sugar is concerned this has been due to the fact that we have decreased the quota all over the country. Therefore, according to the population and consumption basis, Gujarat quota has also been decreased and this is an all-India phenomena, it is not only particular to Gujarat, but in the case of all State we have reduced the quota of sugar.

13.58 hrs.

**PAPERS LAID ON THE TABLE
NOTIFICATION ETC. UNDER INDIAN TELE-
GRAPH ACT**

**THE DEPUTY MINISTER IN THE
MINISTRY OF COMMUNICATIONS
(SHRI JAGANNATH PAHADIA):** On behalf of Shri H. N. Bahuguna, I beg to lay on the Table—

(1) A copy of the Indian Telegraph (Eleventh Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 1583 in Gazette of India dated the 16th December, 1972 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library See No. LT-4184/73].

(2) A copy of corrigendum (Hindi and English versions) correcting the numbers of Notification Nos. G.S.R. 1446 and 1447 laid on the Table on the 29th November, 1972, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885, to Nos. G.S.R. 1445 and G.S.R.1446 respectively. [Placed in Library. See No. LT-4185/73]

**NOTIFICATIONS UNDER ALL-INDIA SER-
VICES ACT**

**FORMER SECRETARY OF STATE SERVICE
OFFICERS (CONDITION OF SERVICE)
(REMOVAL OF DIFFICULTIES) ORDER
No. 1. ETC.**

**THE DEPUTY MINISTER IN THE
MINISTRY OF HOME AFFAIRS
(SHRI F. H. MOHSIN):** On behalf of Shri Ram Niwas Mirdha, I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act., 1951:

- (i) The Indian Forest Service (Fixation of Cadre strength) Second Amendment Regulations, 1972, published in Notification No. G.S.R. 478(E) in Gazette of India dated the 4th December, 1972;
- (ii) The All-India Services (Study Leave) Second Amendment Regulations, 1972 published in Notification No. G.S.R. 1617 in Gazette of India dated the 30th December, 1972,
- (iii) The Indian Administrative Service (Pay) Amendment Rules, 1973, published in Notification No. G.S.R. 7(E) in Gazette of India dated the 9th January, 1973;
- (iv) The Indian Administrative Service (Pay) Third Amendment Rules, 1973, published in Notification No. G.S.R. 49(E) in Gazette of India dated the 1st February, 1973.
- (v) The Indian Administrative Service (Cadre) First Amendment Rules, 1973, published in Notification No. G.S.R. 58(E) in Gazette of India dated the 12th February, 1973;
- (vi) The Indian Administrative Service (Pay) Second Amendment Rules, 1973 published in Notification No. G.S.R. 59(E) in Gazette of India dated the 12th February, 1973.

[Placed in Library. See No. LT-4186/73].

(2) A copy of the Former Secretary of State Service Officers (Conditions

of Service) (Removal of Difficulties) Order No. 1 published in Notification No. S.O. 55(E) in Gazette of India dated the 31st January, 1973 under sub-section (2) of section 11 of the Former Secretary of State Service Officers (Conditions of Service) Act, 1972. [Placed in Library. See No. LT-4187/73.]

**ANNUAL GENERAL ADMINISTRATION
REPORT OF ANDAMAN & NICOBAR
ADMINISTRATION**

SHRI F. H. MOHSIN: On behalf of Shri K. C. Pant, I beg to lay on the Table a copy of the Annual General Administration Report (Hindi and English versions) of the Andaman and Nicobar Administration, for the year 1971-72. [Placed in Library. See No. LT-4188/73.]

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
TWENTY-SECOND REPORT**

SHRI G. G. SWELL (Autonomous Districts): Sir, I beg to present the Twenty-second Report of the Committee on Private Members' Bills and Resolutions.

13.57½ hrs.

**PUBLIC ACCOUNTS COMMITTEE
SIXTY-THIRD REPORT**

SHRI SEZHIYAN (Kumbakonam): Sir, I beg to present the Sixty-third Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their Third Report on Exploratory Tubewells Organisation.

13.59 hrs.

BUSINESS ADVISORY COMMITTEE

TWENTY-THIRD REPORT

**THE MINISTER OF PARLIAMEN-
TARY AFFAIRS (SHRI RAGHURA-
MAIAH):** Sir I beg to move the following:—

"That this House do agree with

the Twenty-third Report of the Business Advisory Committee presented to the House on the 20th February, 1973."

MR. SPEAKER: The question is:

"That this House do agree with the Twenty-third Report of the Business Advisory Committee presented to the House on the 20th February, 1973."

The motion was adopted

13.59 hrs

**MOTION OF THANKS ON THE
PRESIDENT'S ADDRESS**

MR. SPEAKER: Now we take up the Motion of Thanks on the President's Address to be moved by Shri R. K. Sinha. This will come at 3 O'clock. 15 hours have been allotted and we very much hope we will be able to finish it within time. I would not restrict the Debate; you can say anything on this; you can come out with even what you think you have been denied ...

SHRI S. M. BANERJEE (Kanpur): Including Harvana teachers ...

MR. SPEAKER: Don't get committed. I assure you very honestly, it is not a question of this side or that side; we have examined the Adjournment Motions very carefully. I honestly follow the precedents and the rules. But the hon. Members have their own difficulties. I have got my own difficulties.

SHRI DINEN BHATTACHARYYA (Serampore): I am glad that you are also appreciating our difficulties.

SHRI S. M. BANERJEE: After having heard the hon. Minister I think you must have been fully convinced now that the adjournment motion was necessary.

MR. SPEAKER: Anyway let us not debate about it now.